

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 38/MP/2012

Sub: Petition against action of Uttar Pradesh State Load Despatch Centre in refusing to give clearance to the petitioner for participation in Power Exchange and purchase/sell power through for Power Exchanges.

Date of hearing : 29.3.2012

Coram : Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Noida Power Company Limited, Noida

Respondents : Uttar Pradesh State Load Despatch Centre and others

Parties present : Shri M.G.Ramchandran, Advocate, NPCL
Shri Vishal Gupta, Advocate, NPCL
Shri Somnath Ganguly, NPCL

Record of Proceedings

This petition has been filed by the petitioner, Noida Power Company Limited with following prayers:

(a) Direct the Respondents No. 1 to 4 to accord clearance/no objection/prior standing clearance in Format PX-1 to the petitioner to participate the Power exchange (s) to buy/sell power as may be required for efficient management of power supply in its licensed area with immediate effect;

(b) Initiate action against Respondents No 1 to 4 under Section 142 of the Electricity Act, 2003 for acting contrary to the provisions of the Act, Rules and Regulations and orders of the Hon`ble Commission.

2. After hearing the learned counsel of the petitioner, the Commission directed to admit the petition.
3. The Commission directed the petitioner to serve copy of the petition to the respondents immediately who may file their response by 20.4.2012 and petitioner may file its rejoinder, if any, on or before 3.5.2012.
4. The petition shall be listed for hearing on 10.5.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**